

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/281/2021

This the 19th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Vinod Revo; age: 59 years, S/o Sh. Mahadev Joo Revo, R/o 685, Dood Ganga Road, Karan Nagar, Srinagar. Presently B-95 Sector 23 Noida, Gouam Budh Nagar (U.P.)-201301.

.....Applicant

(Advocate:- Mr. Rahul Pant, Sr. Advocate assisted by Mr. Aniruddh Sharma)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government Agriculture Production Department, Jammu and Kashmir Government Civil Secretariat, jammu-180001.
2. Director, Agriculture Department, Jammu-180002.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The applicant Vinod Revo is aggrieved of the inaction of the respondents of not stepping up/upgrading his pay to bring it at par with his juniors, as has already been done in case of similarly situated persons/colleagues of the applicant in accordance with Rule 6 (6)(iii) of the Revised Pay Rules of 1992.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider this O.A. as representation preferred by the applicant and decide the same by passing a reasoned and speaking order within a stipulated time frame.
3. We have heard Mr. Rahul Pant, Sr. Advocate assisted by Mr. Aniruddh Sharma, for the applicant and Mr. Amit Gupta, Additional Advocate General for the respondents.



4. Looking to the facts and circumstances as well as the limited prayer made by the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and decide the same by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of three weeks from the date of receipt of certified copy of this order. While taking a decision, the respondents would also consider the letter dated 19.11.2020 issued by the Director Agriculture, Jammu to The Principal Secretary to Govt, Agriculture, Production & Farmers Welfare Department, Civil Secretariat, Jammu.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)